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## Central Administrative Tribunal: Principal Bench

C.P. No.359/2001 In O.A. No.1954/2000

New Delhi this the 23rd day of September, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

Shri U.S. Verma, S/o late Shri U.S.P. Verma, R/o D-83, Gulmohar Park, IIIrd Floor,New Delhi.

-Petitioner

(By Advocate: Shri S.K. Bisaria)

Versus

Shri Vinod Vaish Secretary, Ministry of Labour, Shram Shakti Bhawan, Rafi Marg, New Delhi.

-Respondent

(By Advocate: Shri N.S.Mehta)

## ORDER (Oral)

## Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Heard both the learned counsel.

- 2. Learned senior counsel for respondents Shri N.S. Mehta has submitted a letter issued by the respondents dated 17.9.2002 (copy placed on record). This relates to the revision in superannuation pension and payment of interest on arrears of pension etc. to the petitioner.
- 3. Shri S.K. Bisaria, learned counsel submits that in view of the above order, he does not wish to press Contempt Petition any further. Accordingly, C.P.359/2001 is disposed of as having become infructuous. Notice issued to the alleged contemner is discharged. File be consigned to the record room.

(V.K. Majotra) Member (A) (Smt. Lakshmi Swaminathan) Vice-Chairman (J)

CC.

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